[Shri Sukomal Sen]

Way 1986 at the call of Joint Action Committee comprising unions belonging to the CITU, AITUC, HMS, BMS. INTUC and DMC for achieving at II-point charter of demands.

The workers hav,; been forced to take to the path of b'tter struggle against closure and lockout of several units throwing several thousand workers jobless, increased workload, victimisation wage cuts and for regular absorption of temporary hands etc.

What is most unfortunate is that although the strike is about to complete two months, neither th.? Delhi Administration nor the Union Government is coming forward to settle the strike. On the contrary the Administration is employing huge contingents of armed police to terrorise the peaceful striking workers.

The Government's new textile Policy is loaded against the workers and the consumers and favours the management in their search for extortion of profits by increased exploitation. The crisis in the textile indusiry in the country is the result of the new Textile Policy of the Government.

I would request the Union Government as well as the Delhi Administration to immediately intervtne in the strike and take steps to settle the legitimate demands of th; workers so that the .strike comes to an end. I would also request the Gov-, r-rnmsvit to nationalise ihe mills which have been closed down by the management.

THE INDIAN ELECTRICITY (AMEN-DMENT) BILL, 1986—Contd.

SHRI V. NARAYANASAMY (Pondicherry); Mr. Vice-Chairman, Sir, thank you very much for giving me this opportunity to speak on the Indian Electricity (Amendment) Bill. 198*.

'MT. Vi«-Ch»irma». Sh. thi* Bill has

been introduced by the honourable Minister with the object of amending section* 39, 39A. 44, 47, 48 and 50 of the original Electricity Act among which sections 39 and 39A are very important provisions. In the Statement of Objects and Reasonj the honourable Minister has stated that the penal provisions have to be made more stringent and therefore these amendments are sought to be made.

Sir, we see that in the rural areas and also in the urban areas, and also in the industrial sector, the theft of eneigy has become more rampant and. therefore, it is causing a national law. It is also affecting our planning and economy which are being put to standstill. In this connection, ia section 39 there is a clause that a person accused of the offence has to prove hi* j innocence. Therefore, the burden of proof that he has not committed the offence is being put on lh; accused.

while introducing this Bill the honourable Minister has slated that penal provisions have to be made more stri igent. Here ihe penalty being provided is imprisonment to three years and, is the alternative, the 'ine is one thousand rupee.s only. Tlie, honourable Member. Mr. Babul Reddy, while expressing his views said that the object for which the Biil has been introduced is likely to be j vitiated by limiting the fine to Rs. 1,000 :)0n. Minisler will only. I

ie attention to this aspect and take further slips. Then, I would also like to submit ihat a part from enacting this pro-there should also be a concerted effori in involving people for the purpose of cooperating with the Governnvnt in minimizing th;fis of energy. For th would like to submit that radio and newspapers have to be utilized for the purpose of educating the people that theft of energy is causing a menace economy. FurfBer, cooperation and help of voluntary organizations have io be taken. I would also suggest that electricity consumers societies or organizations. Of waatever you call them, may be formed in the rural areas and urban areas to takt care of the miscreants who indulge in electricity thefts. (Time-bell rings)...

Sir, I have not taken even three minutes so far I will take only three more.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK). Please take only one minute

SHRI V. NARAYANASAMY; Sorry, Sir, I will take three minutes.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Complete within one minute.(Interruptions)...

SHRI V. NARAYANASAMY: Sir, in the 7th Plan an increased capacity of 22,245 megawatts of power has been earmarked and Rs. 34,000 crores allotted for the purpose of installing new power generating plants in our country. So far, thermal power generation units are providing 63 per cent of the total power consumed in our country. Now, the monsoon is failing every year and therefore thrust must be given by the honourable Minister for the purpose of producing more nuclear energy. But the provisions for installation of nuclear power station, has been kept at the minimum. In the 7th Plan the capacity for production of nuclear energy has been put at only 235 megawatts. Therefore, the honourable Minister should consider increasing the number of nuclear power plants, which are only four in the Seventh Plan.

Then I would like to submit further that transmission and production losses should also be minimized. In our country we see that while there is one State which is surplus in power, there are other States which are not getting sufficient power. In my State there is no power generating unit. At least the Government should plan in such a way that the States should be self-sufficient in generating power of their own. In this context I welcome the honourable. Minister's suggestion that the joint sector, private sector and NRI groups be called for setting up more power plants, because, for industrial, commercial and lomestic purposes, electricity is the most important thing nowadays. And also I would like to submit that the Minister has to consider the proposal because they have not given more thrust on the alternative source of energy like the wind energy, the solar energy and

also electricity generated from waste. I request the hon. Minister to give more importance to this . -- ---

In my State of Pondicherry-I will be failing in my duty if I do not refer to my State—we do not have power stations of our own. We have been now and then requesting the Central Government to consider the proposal to set up thermal power stations to cater to our needs. We have been getting the power supply from the Neyveli Thermal Power Corporation, and we are not getting in sufficient quantity. Our application is also there. I request the hon. Minister to consider the proposal.

With these words, I conclude. support the Bill. والإراء والمحاشات

श्री कीलाश पीत मिश्र (बिहार) : उपा-ध्यक्ष महोदय, 76 वर्षा के बाद इंडियन इलेक्ट्रिसटी एक्ट में संशोधन आया है । संशोधन की परिधि दोखने के बाद मुझे ऐसा लगता हा कि बीमारी जो है, कैंसर की है उसके लिए इलाज के रूप में जैस फफोले के लिए मलहम बनाया गया है । 🚟

महोदा, में ज्यादा समय नहीं लुंगा। जहां यह कैंसर के कीड़े बैठ हैं सर-कार को पहले इस ण्र विचार करना चाहिए था । पहले मैं विद्युत परियोजनाओं के बार में बताना चाहता हूँ। योजनाएं जिस समय तम हाई हैं। उनके प्राक्कलन में प्रतिशत की वृद्धि हो गई है। मैं बिहार की एक परिधोजना के बारो में चाहता हूं। विहार की कायल ारेयोजना में मूल प्राक्कलन मात्र 57 04 करोड़ का था, लेकिन उतका अब प्राक्यतन हो गया है 392 रुपए । स्राब्चर्य की बात है कि कोयल कारो परियोजना का एक चौथाई काम ी ग्रभी पूरा नहीं हुआ है. मैं स्रभी . **बहार में कोटीथर्मल पावर** प्लांट देखने गया था, केवल एक वर्ष पहले वह प्लांट कमीशन हमा है, धड़ाधड़ प्लाट बंद हा रहा है। कारण पता लगाया तो कहा गया कि प्लांट मे ऐश को जज्ब करने की क्षमता 30 प्रतिशत है लेकिन कोयले के नाम पर काला पत्थर वहां पर झोंका जाता है, 50 प्रतिशत से ज्यादा उसमें ऐश रहता है । बिहार के बरौनी अर्थन

(श्री कैलाश पति मिश्र)

पावर स्टेशन की क्षमता इसलिए बैठ गई । कई लैंटर्स सेंट्रल गवर्नमेंट के पास **प्रा**ए हैं लेकिन केन्द्र सरकार ग्रौर बिहार सरकार अभी तक यह व्यवस्था नहीं कर पाई है कि हजारों करोड़ों रुपए खर्च करके कोटी थर्मल पावर स्टेशन बना है, कम से कम उसमें कोयला अच्छा जाए ग्रौर दो साल पहले ही वह बैठ न जाए।

मैं कहना चाहता हुं कि खासकर जिस राज्य से मैं आता हूं वहां पर प्राकृतिक संपत्ति होने के बाद भी पर कैपिटा इनकम में वह सबसे नीचे चला गया है कल मिलाकर ग्रभी तक बिजली पैदा करने की क्षमता साढ़े 11 सौ मैगावाट है लेकिन वह 3 सौ या साढे 3 सौ मैगावाट से आगे नहीं बढ़ पा रही है खेत में पानी नहीं जा रहा है कारखाने बांद हैं ग्रस्पतालों में बिजली न मिलने के कारण आपरेशन टेबल पर पडे पडे मरीज मर जाता है।

महोदय, बहुत झगड़ा करने के बाद कहलगांव सुपर थर्मल पावर स्टेशन स्वीकृत हम्रा, ग्ररबी रुपए की योजना है, इसके लिए हर वर्ष डेढ़ दो करोड़ रुपया दे दिया जाता है, मैं सरकार से जानना चाहता हुं कि कितने वर्षों में कहलगांव सुपर धर्मल पावर योजना पुरी

होने जा रही है मैं ग्राग्रह करना 6 P.M. चाहता हूं कि दुनिया के ग्रन्दर ग्रहोमिक पावर स्टेशन की चर्चा

हो रही है इसलिए मैं केन्द्रीय सरकार को ग्रामन्त्रित भी कर रहा हं कि विहार के जादगोडा में जो ग्रटोमिक बेस है, यरेनियम की खान वहां पर है तो वहां पर गटोमिक रिसर्च , इंस्टीट्यूट की स्थापना कर सकते हैं। देश के ग्रन्दर वाही अगर अटोमिया पावर प्लांट बनाना है तो जमशेदपुर और रांची जिले में जहां सब कुछ श्रवेलेब्ल है, सब कुछ पर्याप्त है, पर्याप्त कोयला, पानी और युरेनियम सब कुछ है वहां पर आप स्थापित कर सकते हैं। जब तक ग्राप तेजी से कदम नहीं उठायेंगे तब तक यह विधेयक ऐसे ही रह जाएगा। इसका कोई लाई किसी को मिलने वाला नहीं

है। मैं विध्यक का विरोध नहीं करना चाहता लेकिन इलाज करने की आवश्यकता है। इलाज करने के लिए जो कैंसर रोग है उसको देखना चाहिए न कि छोटे-छोटे फकोलों को। इतना ही कह कर में ग्रपनो बात समाप्त करता हूं।

को राम अवधेश सिंह (विहार): माननीय उपसभाध्यक्ष जी, मैं चाहता था कि कल के दिन भी बहस होती तो थोड़, इप वित के साथ न्याय हो जाता।

ज्यसभाध्यक्ष (श्री एप० पी० कोशिक) ग्रापके पास तीन मिनट का समय है। ग्राप जैसा चाहें निपट लें। जो, बात कहनी है जल्दी कह लें।

श्री राम अवधेश स्ह: विसी को भी इस बिल के उद्देश्यों से प्रापत्ति नहीं हो सकती है बल्कि जिन उद्देश्या रे ले र यह संशाधन विल पेश किया गया है उससे करोज-करीब सभी समझ शर श्रादमी को सहमति होगी लेकिन जो बिल की ड्राफटिंग है उससे थोड़ी असहमति हमारी है। जो धारा 39-क है वह स्पष्ट नहीं है। क्योंकि इसमें भ्रामतौर से लगता है कि यह ग्रफसरों द्वारा ड्राफ्ट किया हुआ बिल है और माननीय लायक मंत्री हमारे साथी साठे जी हैं उनकी राय ड्राफर्टिंग में नहीं ली गयी यह वात इससे

लगती है। कन्ज्यमर पर दोष डालने पर सजा दोने की व्यवस्था की गई है, सजा वढ़ाने की व्यवस्था की गई है और जो चराने वाले हैं विजली को उनको सजा देने कीव्यवस्था की गई है। ठीक है, इसमें कोई आपत्ति नहीं है । लॉकिन जो 39-क क्लाज है उसमें चोरी कवाने वाले वोगों को भी सजा दोने की व्यवस्था है। लेकिन उसको बाइ-फरकेट नहीं किया गया है। चोरी आज कीन कराता है ? चोरी केवल वही नहीं कराते हैं जिन को दिजली के मैकेनिजन का ज्ञान है बल्कि चोरी वें करवाते हैं जो दिवली विभाग को आफिसर्ज हैं। आपका कायद जानकारी न हो । मैं व्यक्तिगत तौर से जानता हु कि चोरी की सारी जिम्मेदारी अगर 100 फीसदी नहीं तो 75 फीसदी नोरी अफसरों के सहयोग से ही होती हैं। ये आफिसर्ज जिसको कनीय अभियन्ता कहते हैं ये अधीक्षण अभियन्ता से मिल कर चोरी

करवाते हैं और इसमें उनकी हिस्सेंदारों होती हैं। बिचली विभाग के अफसरों के मकान आप जाकर दिख्ये। वे बदली करवाने के लिए, सप्ताई विभाग में जाने के लिए 25 हजार रुपये तक धूस देते हैं। एकजीक्यूटिव इंज्येनियर एक लाख रुपयं दता है। स्परिन्टेडेटे इंज्येनियर तीन लाइ रुपयं देता हैं। क्यों ? क्योंकि ये लोग बड़े- बड़े कारकानों को बिजली चोरी करवाते हैं मार उनसे मंथली रेट पर पैसा लेते हैं। इस्टिए इस बिल में इस चीज को लाना चाहिए। इसीलिए मैंने इसमें एक संबोधन दिया है। इसमें 39-च जोड़ा जाना चाहिए। 39-क जो हे उसमें 39-च जोड़ कर इसको इस तरह पढ़ा जाना चाहिए।

"कनीय किश्यन्ता में वर्णीक्षण अभि-यन्ता तक उर्जा की चार है ए समान रूप से उत्तरदायी समभे जाएँ गें वार उन्हें भी दही सजा दी जा सकेंगी ..."

को सजा इस अधिनियम की की धारा 39, 39(क) के तहत दोषी उपभोक्ताओं को धारा 44 की उप-धारा (ख) के तहत दो जा सकेगी। कार एसा हा जाय तो में समभता है कि विज्ञी की जो चोरी कराई जाती है उन पर कारगर अंक क लगाया जा सकता है। में समभता है कि मेरे इस संक्षित को हमारे लायक वास्त माननीय मंत्री जी को मानने में कोई अपित नहीं होनी चाहिए। धनावाद।

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir); Mr, ViceChair-mnn, Sir. I rise to support the Indian Electricity (Amendment) Bill, 1986. I got only one or two points to seek clarification from the hon. Minister.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); But be as brief as possible.

SHRI GHULAM RASOOL MATTO: I am alwalys brief even in long debates. Even here also I will be brief.

Sir. it has been provided that for the words "shall be punishable with fine which may extend to five hundred rupees," the words "shall be punishable with imprisonment for a term which may extend to three years, or with fine which may ex-

tend to five thousand rupees, or wih both" shall be substituted. 1 would like that a minimum imprisonment also along with fine should have been prescribed beause the courts generally t ke a view while there is a provision for fine as well as "or imprisonment on the fine part rather than o» the imprisonment part. This m.v kindly be rectified under the rules and there]_s » provision for such a thing.

The second point that I have to plac* before you Sir, is that if anybody commit* an offe ce the liability to pay fo' he previous year has not been clearly stated. Take fo; instance, a factory is consuming 1,000 KW of power and they have been consuming it for one year comple.ely, then purJshmem is there. But the liability to my for 'he previous vear is not 'here, becnu«_P s"Clon 48 s'ipulates that th« penilt'ec imno<!ed by secions 39 to 47 (both inclusive) shall be in ad^fion to, and not in derogation of, any liability in respect of the payment of compensation or, in the case of a licensee, the revocation of his license which the offender may have incurred. Here it should have been exclusively stated that whatever the amount is due to the Board on account of extra consumption of power shall have to be paid in addition to the fine that is to be imposed. This should have been clarified.

[The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair]

The third and final point that I want to bring to the notice of the Minister is the connivance of staff. This has been pointed out by an hon. Member also. This power theft is being committed mostly with the connivance of the electricity staff. I think, that stricter penalty should be imposed on the staff. Wilh these observations I support the Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI); Mr. Vice-Chairman, Sir, at the very outset, I would like to thank all the Hon Members who have participated- and gave their very valuable suggestions. I am sorry that at the fag end of the day they did not

iave ample opportunity to express or to come out with aU the suggestions that they had. But

I am extremely grateful to them and I would like to say that even if I have to make a very concise speech 1 would like to assure them that all the facts that they have given and all the suggestions that they have made will be takea into consideration. But before I go into the details I would like to say that some Hon. Members have mentioned that it is a cancer and this cancer has gone very deep into thig body of Electricity and therefore, it is a disease which cannot be remedied or sorhthing much more drastic is needed. Of course, we can always take a view that we should go deeper into the malady and we will go deeper i^to the malady but I refuse to accept that this js a cancer which cannot be remedied. 1 would like to say that in spite of all the •weaknesses, in spite of all the deficiencies and fo spite of all the limitations and constraints it is a healthy body. Tt is on the road to speedy recovery and it has not only achieved the targets as expected but T would like to mention some of the achievements. During 1985-86, the plant load factor was 5.2.4 per cent as compared to 50.1 per cent during

1984-85. During April/June 1986_ the plant

load factor was 55.1 per cent as against 53.4

per cent during the corresponding period in the

previo.- ear. Although, this is not enough and

we would like to have mote and we ';n have

more but this certainly denies- tha allegation

that there is a cancer in it.

Now, coming to the other things. . .there have been two views expressed by the hon. Members. One is that we are rather lenient. We are not being very stript and stringent with the measures and that we are going very very leniently on the big capitalists or on the big commercial houses or on those who are used to stealing of energy. The other view is that we have been very strict c-n the poor consumers, the poor farmers and those who are liable to be punished unnecessarily under the amending Bill. S'f. I would like io say Aiat il is not our intention to

penalise the poor farmers or to take anyone to task unnecessarily. (Interruptions). But the fact remains that we have to penalise those who are criminals, who go againit the set principles or laws and those who are evading the taxes which legitimately should be paid to the State El-ctricity Boards. Someone corretcly mentioned that the economic growth of the country de pends very much upon the generation of electricity. Sir, I am in a position to say that against the 5 per cent overall econo mic growth envisaged in the Seventh Plan, we are aiming to and I think, I am in a position to say that the overall economic growth as projected for electricity will be near about 12 per cent over the Seventh Plan period and we are aiming at the same and at- the same time, I must say that this is not sufficient to meet the demand. That shows th; people need more and more of electricity. I think, we al! have agreed on one fact that electricity io not only something which lit up the -streets and the villages but it illumines the heart. (t brings a ray of hope. Tt gives some industries. It brings something not only in their minds and in their hearts but it is something as an instrument into their hands with which they can generate cer tain strength and it can give them some economic status in life also. Therefore, T think, we have no quarrel with the other when they .say that there should be greater generation of the capacity. As a matter of fact for that we also feel not on'y that We hav,- but we should conserve what We have. we shoulr) commission more plants more expedit'onsi'y, we should have better technology, letter equip ment and we should also see that, renovation and modernization ts ried out as much as possible and for which we have identified 32 projectsic and we are going ahead with them At the same time, training also is

which we have identified 32 projectsic and we are going ahead with them. At the same time, training also is necessary. We are going ahead in aU Se directions.

One hon. Member mentioned his concern about the nuclear generation capacity. I am happy to say that ba the power programme in the Seventh plan a provision of generating 705 megawatts of nulear generating capa city is there during the plan period

but it is not sufficient and we are going in that direction. It is also proposed Uo accelerate the nuclear power development in The pro- . framme of taking nuclear generating capacity to, 10,000 megawatts bj' the «ud of the current century has been drawn up and it is under the consideration of the Department of Atomic Energy. And as for the non-onventional energy, we are trying to go in that direction and we are seeing that progress We would like to take more and more aavantage of this so that the people, ihe poor farmers, can really use it and that there is greater production.

One thing I would like to say about the concern for ther villages. We io realise that more and more vill ages should be electrified. In this. connection, I would like to say that •ut of the total number of 5.76,126 villages, 3,90,268 villages—that comes to about 67 percent—have been eiec trified (as reported upto May, 1986). But we are a^rming for more and the end of the Plan, we would like to have 1,11,000 villages more coming wnder electrification. And We are ooking forward to the day, when all the village' of the country, in a phased manne^r, will come under this pro gram nw, when electricity runs not •nly in the lanes of the villages In every household. We are trying to work in that direction. I. think all the Hon. Members would appreciate the programme carried out by the Rural l^ectriflcation Corporation.

Sir, apart from these things, some major points were raised by Members. One was about captive power plants. Sir, when the size of the plants is up to 25 MW, the per mission is given by the Electricity Board. And when the capacity is above 25 MW, the concurrence of the Central Electricity Authority is quired. Permission for captive powei plants is given where the require ment of power is large and continu ous and reliable power supply 1

necessary. Therefore, I think this should allay the apprehensions of many of the hon. Members regarding captive power plants.

Another thing that was mentioned was about the U.P. strike. I am happy to say that the 11-day strike in U.P. has been called ofl. I would like to congratulate all those people, the sta* and the officers all tge people cerned for ttus, because U.P. is one of the States among five States where the Plant load factor is st'll beiow the national Recently 1 had a ma-ting*—our average. Minister was also ther* later—where we tried to see how we could rectify the situation so that it improves. Last year U.P. along with four or five other States had real shown great improvement. There has been significant progress there. But any day's delay or any day's strike-does harm the nation; it harms economic development.

Then a point was made about a comprehensive Bill It was said that this is only a part of the BiH, that this is a wry very old enactment and there should be a comprehensive Bill. We are looking into that and later at some stage...

श्री राम अवधेश सिंह : दिहारके बारे में . . . (व्यवधान)

श्रीमती सुत्रीक्षा रोहतगी : अरो विहासे मैं भी जानती हुए। मैं प्रदेश और दिहार के बारे में

I would only like to say that -we are looking into that and we will see if it can be expedited. We are considering that question.

Regarding Bihar, U.P. and other States, 1 think what the Hon. Member has said is partially correct. We also had a meeting. Of course, the Bihar Minister could not come. But all the officers were there with whom we had I discussions. We had good rapport

move-

{Shrimati Sushila Rohatgi]

and we have decided that we will review the situation in two or three months. We will also go there. Bihar must improve. I think it is not only a mat fer for the Government. I totally agree with some of the Members who have said that there should be fuller public cooperation. There should be involvement of the public and the / media should be utilised to the maximum extent. I think this is one way j in which we can serve the country and •maximise generation of power through people's participation. With these few words, I once again express my thanks to the Hon. Members and I would request them that in the spirit with which they participated in this debate...

SHRI RAM AWADESH SINGH: You can say it in concrete terms....

SHRIMATI SUSHILA ROHATGI: I think that also comes within that. There is no need for that amendment. One thing I would like to say. It is not good to make random or general statements accusing everyone. We are OT the road to development and we should not try to demoralise the entire machinery. If any allegation is pinpointed against any officer, we shall certainly go into that. But if it is a general thing which will only demoralise the entire machinery, that will not help the cause of power generation or | of development in general. I think what you have said is already covered under the word "whoever". "Whoever" means anyone, big or small, whatever office he may hold. Therefore. I don't think there is any need for • further amendment in that. I hope the House will graciously and unanimously support the Bill.

THE CAIRMAN (SHRI SANTOSH KUMAR SAHU): The quesiton is—

,'That the Bill fur*her to amend the Indian Electricity Act, 1910, be taken into consideration."

The motion wat adopted

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 1 the enacting Formula and the

Title were added to the Bill

SHRIMATI SUSHILA ROHATGI: Sir, I

"That the Bill be passed."

Th_e question was proposed.

थी राम अवधेश सिंह: माननीया मंत्री जी ने कहा है मशीनर को डिमारेलाइज नहीं करना चाहते हैं। यह बात ठीक है कि मशीनरी को डिमोरेलाइज ने कर लेकिन सारा आपका आकाश एक पार्ट पर ही होगा पत्रिक दी पार्ट मिलकर अपराध कर रह' ह'। उपभोग भी करते हैं लेकिन उस अफसर से उस मशीनरी से सहयोग कर रहे हैं तो उसको अप बिल्क ल छोड दंगी। जैसा इन्होंने कहा, 39क में हमने उसका समावेश कर लिया है, जैसी भाषा है: "जो कोई धारा 39 गार धारा 44 को अधीन दंडनीय किसी अपराध का दृष्प्ररेण करेगा वह, भारतीय दंड संहिता की धारा 116 में किसी बात के होते हुए भी, उस अपराध के लिए उप-बंधित दंड से दंडित किया जायेगा।" यह स्पष्ट नहीं है। मैं चाहता हां कि बिल्क ल सफ्ट कर दिया जाये कि जो दसरा वफसर इसमें सहभागी होगा ... (अववधान)

उपसभाध्यक्ष (श्री संतांध क मार साहू) : आप बांत चुको हैं, अब वे एक्सप्लेन करणी । श्री राम अवधेश सिंह : उसी धारा के अधीन जैसे मैंने 39क का संशोधन दिया हैं, उसके तहत इसको भी सजा दीजिए ।

श्रीमती सुत्रीला रोहतगी: मैं आपसे स्पष्ट करना चाह्ंगी कि मैं कोई वक्केंस नहीं हुं कि वकालत की भाषा में कह सक्ं। मैं इतना अवश्य कहुंगी ... (श्रवधान) कृपा करके सुनिए।

उपसभाध्यक्ष (श्री संतोष कुमार साहु) : वे स्पष्टीकरण वे रही है।

श्रीमती सुत्रीला रोहतगी : कानन सबके लिए बराबर है । यह चीज स्पष्ट है चाहे वह अधिकारी हो चाहे कोई हो । मैं दांबारा दाहराना चाहती हुं कि यदि काई कर्मचारी हो, अधिकारी है जिसकी ज्यादा जिम्मेदारी होती है, यदि कोई इस प्रकार का कार्य करता है और आपके पास कोई ऐसी सूचना है वह राज्वी पाई जायेगी तो कड़ी से कड़ी जो चीज है वह दी जाती है ... (व्यवधान) अब किसी को छोड़ने का प्रश्न नहीं उठता है।

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Mr. Vice-Chairman. I did not want to intervene but this point which has agitated our friend very much, I would like to say, is well taken care of both in the Statement of Objects and Reasons and also in Section 39(a). As a lawyer, those who know law will understand that whenever we say "whoever abets, it takes care of .everyone. After all, abetment is done by those who are in a position to abet. And we do not want here to say specifically 'officers' because even those who are not officers can also abet. Therefore, we want to include everyone. I think it is fully tnkei careof.

भी राम अवधेश सिंह : 50 के अंदर जो कह रहे हैं ... (व्यवधान) कोर्ट में के सार अफसर आ जाते हैं वे ही क्रेस करेंगे... (खबधान)

VICE-CHAIRMAN SANTOSH KUMAR SAHU): He has already explained. The Minister has already explained. Please sit down. Nothing of what he says will go on record.

SHRI RAM AWADESH SINGH:*

VICE-CHAIRMAN SANTOSH KUMAR SAHU): The question

"That the Bill be passed."

The motion was adopted.

VICE-CHAIRMAN SANTOSH KUMAR SAHU): Tht House now stands adjourned till 11-0# A. M. tomorrow

> The House then adjourne:! at twenty-six minutes past six of the Clock till eleven of th* Clock on Wednesday, the 23rd July, 1986.

^{*}Not recorded as ordered by the Chair.